CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Petition No.248/MP/2024

- Subject : Petition under Section 79(1)(b) along with Section 79(1)(f) of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Deviation Settlement Mechanism and related matters) Regulations, 2014 along with its amendments seeking directions against the Respondent No. 1 to pay the DSM bill dated 12.02.2024 raised by Vedanjay Power Pvt. Ltd. for an amount of Rs. 3,42,23,606/along-with Late Payment Charges, if any.
- Petitioner : Osmanabad Solar Energy Limited (OSEL)
- Respondents : NTPC Vidyut Vyapar Nigam Limited (NVVN) and Ors.
- Date of Hearing : 29.4.2025
- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Abhishek Bansal, Advocate, OSEL Ms. Surbhi Guleria, Advocate, MSLDC Shri Yogesh Kolte, Advocate, MSLDC Shri Kanhaiya Kumar, Advocate, MSLDC Shri Devansh Pundir, Advocate, NVVN

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment and further sought liberty to file rejoinder(s) in the matter.

2. Considering the said request, the Commission adjourned the matter and also permitted the Petitioner to file its rejoinder(s) within three weeks.

3. Learned counsel for Respondent No.2, MSLDC, also pointed out that the Record of Proceedings for the hearing dated 11.2.2025 inadvertently records the appearance of the Respondent's Counsels on behalf of MSEDCL instead of MSLDC. The said submission was taken on record and accordingly, the Record of Proceedings for hearing dated 11.2.2025 stood rectified to this effect.

4. Meanwhile, NVVN in its reply, requested the Commission to array Vedanjay Power Pvt. Ltd. (VPPL), acting as the QCA for the Petitioner, and Maharashtra State Electricity Distribution Company Ltd. (MSEDCL), as parties to the Petition. Accordingly, the Commission directed the Petitioner to implead the VPPL and MSEDCL as parties to the Petition and to file a revised memo of parties within a week. The Commission also permitted VPPL and MSEDCL to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder, within three weeks thereafter. The Petitioner was directed to provide the break-up of Rs. 42.87 lakh along with the corresponding duration for the claimed reimbursement of import energy, on an affidavit, within three weeks.

5. The Petition will be listed for hearing on **15.7.2025.**

By order of the Commission sd/-(T.D. Pant) Joint Chief (Law)